

**IN THE INCOME TAX APPELLATE TRIBUNAL  
COCHIN BENCH**

**BEFORE SHRI INTURI RAMA RAO, AM  
AND SHRI SOUNDARARAJAN K., JM**

**ITA Nos. 618 & 619/Coch/2024  
Assessment Years: 2012-13 & 2017-18**

Kovalam Service Co-op. Bank Ltd. ..... Appellant  
Pachallor, Thiruvananthapuram 695527  
[PAN: AADAK1747N]

vs.

The Income Tax Officer ..... Respondent  
Ward 2(1), Thiruvananthapuram

Appellant by: Shri Padmanathan K.V., Advocate  
Respondent by: Smt. Leena Lal, Sr. D.R.

Date of Hearing: 04.02.2025  
Date of Pronouncement: 21.02.2025

**ORDER**

**Per: Inturi Rama Rao, AM**

These appeals filed by the assessee are directed against the orders of the National Faceless Appeal Centre, Delhi [CIT(A)], dated 14.12.2023 for Assessment Years (AYs) 2012-13 & 2017-18.

2. Brief facts of the case are that the assessee is a co-operative society registered under the Kerala State Co-operative Societies Act, 1969. The appellant is engaged in the business of banking

activity and also providing credit facilities to its members. The return of income was not filed by the appellant for the AYs. 2012-13 & 2017-18 under the provisions of section 139(1) of the Income Tax Act, 1961 (the Act). Therefore, a notices u/s. 148 of the Act were issued to the appellant requiring to file the return of income. The appellant did not comply with the notices. Under the circumstances the Income Tax Officer, Ward -2(1), Thiruvananthapuram (hereinafter called "the AO") completed the assessment u/s. 144 of the Act vide orders dated 10.12.2019 and 24.12.2019, respectively at a total income of Rs. 1,37,30,636/- for AY 2012-13 and Rs, 2,19,28,159/- for AY 2017-18. While doing so, the AO made addition u/s. 69 of the Act of Rs. 1,31,21,184/- in AY 2012-13 and Rs. 62,72,000/- for AY 2017-18.

3. Being aggrieved, an appeals were filed before the CIT(A), who vide the impugned order confirmed the action of the AO.

4. Being aggrieved, the appellant is in appeal before us in the present appeals.

5. When the matter was called on, the learned counsel for the assessee submitted that the assessee intends to withdraw the appeals. The learned Sr. DR did not raise in objection to the request for withdrawal. Accordingly, we permit the Revenue to withdraw the miscellaneous applications.

6. In the result, appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 21<sup>st</sup> February, 2025.

Sd/-  
**(SOUNDARARAJAN K.)**  
**JUDICIAL MEMBER**

Sd/-  
**(INTURI RAMA RAO)**  
**ACCOUNTANT MEMBER**

Cochin, Dated: 21<sup>st</sup> February, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

Assistant Registrar  
ITAT, Cochin